

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-1' : NEW DELHI
(Through Video Conferencing)**

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No. 6564/Del/2019
Assessment Year : 2011-12**

**ANEKANT INFRASTRUCTURE Vs. ITO, WARD 2(4),
PVT. LTD., NEW DELHI
C/O RRA TAXINDIA
D-28, SOUTH EXTENSION,
PART-I, NEW DELHI
(PAN: AAFACA5145A)**

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Sh. Gaurav Dudeja, Sr. DR.

Date of hearing : **08.02.2021**
Date of pronouncement : **08.02.2021**

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2011-12 is directed against the order dated 20.6.2019 of Learned CIT(A)-1, New Delhi.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee's Director vide his letter dated 25.1.2021 has requested for withdrawal of the appeal filed by the assessee

and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 08th February, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 08.02.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar